

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1679
TO BE ANSWERED ON 27.07.2016**

CLAIM ON HYDERABAD FUND

1679. SHRI ASADUDDIN OWAISI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India and Pakistan are both claiming Hyderabad fund;**
- (b) if so, the details thereof;**
- (c) whether Pakistan has claimed that the ruling of English High Court is in its favour;**
- (d) if so, the details thereof and present position of the case;**
- (e) whether any out of court settlement is in the pipeline between India and Pakistan; and**
- (f) if so, the details thereof and the time by which a final decision is expected on the Hyderabad fund case?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) to (f) The High Court of Justice in London is currently seized of the case 'High Commissioner for Pakistan in the UK v Prince Mukkaram Jah & Ors' pertaining to the monies of erstwhile State of Hyderabad which is held frozen in the National Westminster Bank (London) since 1948, and claimed by India and Pakistan, besides others.

On 21 June 2016, in the pre-trial judgement, the High Court dismissed Pakistan's application invoking limitation against India's claim to the monies.

In so far as Pakistan's claims to the monies is concerned, the Judge observed that Pakistan's claim to beneficial ownership of the Fund cannot be dismissed as having no real prospect of success, but must go to trial. The Judge also observed that there is much force in many of the arguments advanced by India and the Princes challenging Pakistan's claims to the ownership of the monies.

The matter is to be settled through trial in England, or by other means agreed between the parties to the case.
